

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 08/06/2017

Appeal No. ST/2158/2012-ST[SM]

(Arising out of Order-in-Appeal No. 62 [AK]ST/JPR-1/2012 dated 10.04.2012 passed by the Commissioner (Appeals) Central Excise, Jaipur)

M/s N.K. Buildcon Pvt. Ltd.

Appellant

Vs.

CCE & S.T.-Jaipur-I

Respondent

Appearance

None - for the appellant

Shri G.R. Singh, D.R. - for the respondent

CORAM: **Hon'ble Mr. Ashok K. Arya, Member (Technical)**

Final Order No. 53870/2017

Per Ashok K. Arya :

1. Shri G.R. Singh, Ld. DR appeared for the respondent-Revenue. Neither anybody neither appeared on behalf of the appellant-assessee nor there is any adjournment application filed. On earlier occasions too, when the matter was listed for hearing, no one effectively appeared on behalf of the appellant. It shows that the appellant-assessee is not interested to pursue the appeal, and the matter being about five year old, it cannot be kept pending for long.

2. It may be mentioned that as per maxim, VIAILATIBUS
ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps
those who are vigilant and not those who go to sleep.
3. Consequently, the appeal is dismissed for default.

(Dictated & pronounced in open Court)

(Ashok K. Arya)
Member (Technical)

RS